(G

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Order: 10.00.2000

OA 343/2000

Sultan Singh, Addl.Supdt. of Police, Rawatbhata, Chittorgarh.
... Applicant.

V/s.

- Union of India through Secretary, Min.of Home Affairs, North Block, New Delhi.
- Union Public Service Commission through Chairman,
 Shahjahan Road, Dholpur House, New Delhi.
- State Govt. of Rajesthan through Chief Secretary,
 Secretariat, Jaipur.

... Respondents

CORAM:

HON'BLE MP.S.M.ACARWAL, JUDICIAL MEMBER
HON'BLE MR.N.P.MAWAHI, ADMINISTRATIVE MEMBER

For the Applicant ... Mr.M.K.Sharma

For the Respondents ... ---

ORDER

PER HON BLE ME IN P MAWAMI, ADMINISTRATIVE MEMBER

In this OA filed by the applicant, following reliefs have been sought:-

- "(a) The applicant declares that he is entitled to get his place in the seniority list in accordance with his representation.
 - (b) The Hon'ble Tribunal may declare that the review Departmental Promotion Committee should be reconvened after the respondent State of Rajusthan has published a final seniority list now: and the Review Departmental Promotion Committee had on 15th and 16th July be quashed."
- 2. On the perusal of the averments made in the application we find that no order by which the applicant is aggrieved

...contd.

has been referred or produced with this CA. Thus, no cause of action has arisen to the applicant so far, so as to attract the jurisdiction of this Tribunal.

- Admittedly, the applicant is a mamber of the Rajasthan Police Service (RPS, for short) and has an apprehension that the selection committee for promotion of RPS Officers to Indian Police Service has met and considered the officers on the tasis of the provisional seniority list published vide notification dated 14.6.2000, but his apprehension in the absence of any order can be said to be based on surmises and conjectures only. The finalisation of the seniority list of RPS Officers lies in the domain of the State Government and against such action/in/action on the part of the State Government, remedy lies before the Rajasthan Civil Services Appellant Tribunal and not before this Tribunal.
 - 4. In view of above all, we are of the considered opinion that neither any cause of action has arisen to the applicant nor this Tribunal is having jurisdiction to entertain this OA. We, therefore, dismiss this OA at the stage of admission. The applicant may approach the appropriate forum, if so advised, for redressal of his grievance.

(II.F.HAWAHTI) MEMBER (A)

(S.F.AGARWAL) MEMBER (J)